

GOVERNMENT OF INDIA
MINISTRY OF AYURVEDA, YOGA & NATUROPATHY,
UNANI, SIDDHA AND HOMOEOPATHY
(AYUSH)

RAJYA SABHA
UNSTARRED QUESTION NO. 2083
TO BE ANSWERED ON 1ST JANUARUY, 2019

RECOGNITION FOR AYUSH SYSTEMS OF MEDICINE

2083. SHRI A. VIJAYAKUMAR:

Will the Minister of **AYURVEDA, YOGA & NATUROPATHY, UNANI, SIDDHA AND HOMOEOPATHY** be pleased to state:

- (a) whether any steps have been taken to recognise AYUSH in the international practice of medicines;
- (b) if so, the details thereof;
- (c) whether Government recognises AYUSH medicines and practices at par with allopathic medicines practice; and
- (d) if so, the details thereof and if not, the reasons therefor?

ANSWER

THE MINISTER OF STATE (IC) OF THE MINISTRY OF AYURVEDA,
YOGA & NATUROPATHY, UNANI, SIDDHA AND HOMOEOPATHY
(SHRI SHRIPAD YESSO NAIK)

(a) & (b): Yes. The Ministry of AYUSH has signed Country to Country Memoranda of Understanding (MoUs) for Cooperation in field of Traditional Medicine and Homoeopathy with foreign governments with the mandate of promotion and recognition of AYUSH in the international practice of medicines.

As of now, the Ministry of AYUSH has signed Country to Country MoUs with 16 countries namely Nepal, Bangladesh, Hungary, Trinidad & Tobago, Malaysia, Mauritius, Mongolia, Turkmenistan, Myanmar, Germany (Joint declaration), Iran, Sao Tome & Principe, Equatorial Guinea, Cuba, Colombia and Japan.

(c) & (d): Practices of Ayurveda, Siddha and Unani are recognised under 'The Indian Medicine Central Council Act, 1970' (IMCC Act 1970) and practice of Homoeopathy is recognized under 'The Homoeopathy Central Council Act, 1973' (HCC Act 1973). The rights of practitioners are defined in section 17 (2) and section 29 of IMCC Act 1970 and section 15 (2) and section 26 of HCC Act 1973 which is equivalent to the rights of practitioners defined in section 15 (2) and section 27 of 'The Indian Medical Council Act, 1956' (IMC Act 1956).

The Government has recognized Ayurveda, Siddha, Unani and Homoeopathy Drugs. Ayurveda, Siddha and Unani drugs are defined in section 3(a) and 3 (h) of the Drugs and Cosmetic Act, 1940 and Homoeopathic medicine are defined in rule 2 (dd) of Drugs and Cosmetic Rules, 1945.
